

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 549/TT/2014

Date: 16.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Transmission Assets under System Strengthening– VII in Southern Regional Grid in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Reconciliation statement of the capital cost as on notional DOCO claimed towards Combined Asset-I & III vis-à-vis capital cost in order dated 1.3.2013 in Petition No. 310/2010 and Auditor`s certificates, along with the reasons for difference.
- b. Details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition.
- c. Undertaking/certificate depicting that the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)